

CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR

ORIGINAL APPLICATION NO.: 243/2002

DATE OF ORDER: 25.02.2003

Harish Kumar Sharma son of Shri Nathu Ram, aged 40 years,
Scientific Assistant 'C', Heavy Water Plant (Kota),
Anushakti, Rawatbhata, P/O Heavy Water Plant Colony,
Rawatbhata, District Chittorgarh.

...APPLICANT.



VERUS

2. Chief Executive Officer,
Heavy Water Board,
Department of Atomic Energy,
V.S. Bhawan, 8th Floor,
Anushakti, Mumbai.

...RESPONDENTS.

Mr. Vijay Mehta, counsel for the applicant.

Mr. Vinod Mathur, counsel for the respondents.

CORAM:

HON'BLE MR. A.P. NAGRATH, ADMINISTRATIVE MEMBER.

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER.

: O R D E R : (Oral)

Per Mr. A.P. Nagrath, Adm. Member:

The applicant is a Scientific Assistant 'C' in Heavy Water Plant (Kota). He has filed this Original Application on the alleged grievances that his case has not been duly considered for grant of promotion under the "Merit Promotion Scheme" though he was eligible and entitled to the same.

2. Heard the learned counsel for the parties and perused the records of this case.

3. Shri Vinit Mathur, learned counsel for the respondents specifically raised an objection that there is no order against which the applicant could justifiably claim any relief and for that reason this Original Application is not maintainable.

4. Shri Vijay Mehta, learned counsel for the applicant fairly concedes that against non granting of promotion, the applicant has not submitted any representation to the Departmental Authorities. He submits that his client will be satisfied if the directions are given to the respondents to dispose of the representation of the applicant if filed by him, by a reasoned and speaking order within a fixed time frame.

5. In view of the submissions made before us, we direct the applicant to submit a self contained representation to respondent no. 2 within a period of one month from the date of this order. The respondent no. 2 shall decide the same within a period of three months thereafter and communicate the decision ~~as~~ to the applicant within a further period of two weeks. With these directions, Original Application stands disposed of. No order as to costs.

Decided

(J.K. Kaushik)

Judl. Member

Ans

(A.P. Nagrath)

Adm. Member

...

Kumawat

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R. C. Gandy
6/2/62

Part II and III destroyed
In my presence on 14-5-68
Under the supervision of
Sergeant Officer 1
Ordered 5/2/68
R. C. Gandy